## NATIONAL COMPANY LAW TRIBUNAL COURTINGERU

ATTENDANCE CON ORDER SHEEF OF THE HEARING OF BENGALURU BENCH, BENGALURU BENCH, BENGALURU BENCH, BENGALURU, H

## PREPRESENTION ble ISHINDRATASKO ROTA HONDRAY HINDER (J) AND

Purpose

2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A.	T.P. No.	Purpose	Section	M/s. / Mr.	
AFBLYCATION TUN	BER -	Admission	14(1)	Confident Dental Equipments Ltd.	
PETITION NUMBER SL. NAME (IN CAPITAL) NONAIREUPNEIEUPNER (S)			:	SIGNATURE	
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Section

NAME OF THE RESPONDENT (S)

EGUIPMEN

Name of the Parties

DESIGNATION

SIGNATURE

**PHONE NUMBER** 

REPRESENTATION BY WHOM

PCS for petitioner is present. PCS for petitioner has filed list of creditors. He requested that Creditors whose debt is more than Rs.50,000/- to whom notices may be ordered to be issued by the Company in compliance with the provisions of Section 14(1) of Companies Act, 2013 . After issuing the list of Creditors, the Tribunal feels that notices to the Creditors whose debt is more than Rs.50,000/- to whom notices to be sent for considering the prayer of the petitioner under Section 14 (1) instead of sending notices to all the Creditors shown in the list as some of the debts due to some Creditors is very meagre.

List it for consideration on 09.08.2017.

MEMBER (J)

MEMBER (T)